

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Part Heard Bench)**

**Item No.-201**  
IB-1731/ND/2019  
New IA/671/2024

**IN THE MATTER OF:**

Mayoga Investment Ltd.

**....Applicant**

**Vs.**

M/s. MK Overseas Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 19.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the RP : Adv. Palash S Singhai

**ORDER**

**New IA/671/2024:-**

This is an application filed under Regulation 13(2)(d) and Regulation 17(1) read with Regulation 28 of the IBBI (IRP for CP) Regulations, 2016 for placing on record the list of creditors, report certifying Reconstitution of Committee of Creditors. Heard the submissions made by the Ld. Counsel on behalf of the Resolution Professional. In view of the assignment of debt from JC Flower Asset Reconstruction Company Limited to Standard Capital Markets Limited, the updated list of creditors and report certifying the reconstruction of CoC in terms of Regulation 13(1) read with Regulation 17(1) is taken on record with just exceptions. With these observations, the present application i.e. New IA/671/2024 **is disposed off.**

**S/d-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**